

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'C' NEW DELHI**

**BEFORE SHRI O.P. KANT, ACCOUNTANT MEMBER  
AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER  
[Through Video Conferencing]**

ITA No.7634/Del./2017  
Assessment Year: 2014-15

M/s. Indian Oil Foundation, Scope Complex, 7-Institutional Area, Circle-II, Lodhi Road, New Delhi	<b>Vs.</b>	ITO, Ward-2(3), New Delhi
<b>PAN :AAATI2737A</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by	None
Respondent by	Ms. Manju Anand, ITO

Date of hearing	11.03.2021
Date of pronouncement	11.03.2021

**ORDER**

**PER O.P. KANT, AM:**

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-40, Delhi, dated 31.10.2017, passed for assessment year 2014-15.

**2.** We have heard Income Tax Officer appearing for the Department through Video Conferencing.

**3.** None present of the Assessee. The assessee, vide its application dated 8<sup>th</sup> March, 2021, requested for withdrawal of the appeal as it has opted to settle the dispute relating to the tax

arrears for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2020”. It has been submitted that the application filed by the assessee has been accepted and the Commissioner of Income Tax (Exemption) has issued order for full and final settlement of tax arrears under Section 5(2) of Direct Taxes Vivad Se Vishwas Act, 2020 in Form 5, which is placed on record. The assessee, therefore, seeks permission to withdraw the appeal.

**2.** In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

*Order pronounced in the open court.*

**Sd/-**

**(SUCHITRA KAMBLE)  
JUDICIAL MEMBER**

**Sd/-**

**(O.P. KANT)  
ACCOUNTANT MEMBER**

Dated: 11<sup>th</sup> March, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi